

O.A. 18/2019/EZ

103

GOVERNMENT OF ARUNACHAL PRADESH
OFFICE OF THE DIVISIONAL FOREST OFFICER
KHELLONG FOREST DIVISION :::::::::::::::BHALUKPONG.

No.KD/10/2019/T/ 2-87 - 89

Dated Bhalukpong, the 31st May/ 2019.

To

✓
The Registrar
Principal Bench,NGT
New Delhi.

Sub: - Implementation of the direction of the Hon'ble NGT,Principal Bench, New Delhi in OA No.18/2019(EZ) with I.A No.16/2019,Jorio Tana Vs Union of India & Ors.

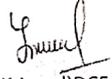
Sir,

With reference to the above subject, this is to submit herewith the report along with the related annexures (34 pages) pertaining to Khellong Forest Division for favour of your needful please.

Please acknowledge the receipt of the same.

Yours faithfully,

Encl: As state above.


(V.K Jawal) DCF
Divisional Forest Officer
Khellong Forest Division
Bhalukpong

Copy to:

1. The Principal Chief Conservator of Forests(R&E), Itanagar for information please.
2. The Principal Chief Conservator of Forests, Western Arunachal Circle, Banderdewa for information please.

(V.K Jawal) DCF
Divisional Forest Officer
Khellong Forest Division
Bhalukpong

(BH)

**REPORT OF KHELLONG FOREST DIVISION, ARUNACHAL PRADESH AS
PER THE DIRECTION OF HON'BLE NGT, PRINCIPAL BENCH, NEW DELHI
IN O.A. NO. 18/2019(EZ) WITH I.A. NO. 16/2019.**

The Hon'ble NGT, Principal Bench, New Delhi in OA No. 18/2019 (EZ) with IA No. 16/2019. vide their order dated 09.01.2019 directed the DFO, Khellong Forest Division and DFO, Pakke Tiger Reserve, Seijosa, Arunachal Pradesh to conduct joint inspection in respect of the area and submit a factual and action taken report if any violation is found and anybody has been found to be involved in committing such act including the prosecution and recovery of any environmental compensation for the loss caused to the forest & environment. In compliance of the direction of the Hon'ble NGT, joint inspection of the area as mentioned in the petition was undertaken. A joint inspection report in this regard is attached as **Annexure-I**.

As mentioned in the joint inspection report, no large scale illegal felling of trees was found. Only 1.714 cu. m of sawn timber was detected in Sibung nallah area, which was seized. Some old stumps, about 2-3 years old, were found, as has been mentioned in the joint inspection report.

From the petition, it is seen that the petitioner has made mention of some letters of the year 2016, 2017 and some letter of 2018 and has made mention of some illegal felling during 2016-17. Khellong Forest Division has been actively involved in protection of forests falling under its jurisdiction and carrying out patrolling and have seized illegal timber whenever found. A report of the Range Forest Officer, Seijosa Forest Range to DFO, Khellong Forest Division about joint patrolling and seizure of illegal timber submitted vide No. SJ/03/2016/A/690, dtd 27.03.2018 is attached as **Annexure- II**

Patrolling in the area is being carried as by RFO, Seijosa Forest Range along with Mobile Squad, Western Circle, Special Tiger Protection Force and Police personnel and Police help is taken at present also for helping in curbing the illegalities and as a result,

illegal fellings are controlled to a great extent. Letters written to S.P. East Kameng in this respect are attached as **Annexure- III**

The Range Officer, Seijosa Forest Range has been carrying out regular patrolling and making efforts as much as possible. Letters of Range Officer, Seijosa Range reporting action taken by him are attached as **Annexure - IV**

STPF has been requested not only to remain confined to Pakke Tiger Reserve, but also take required actions to curb illegalities in the adjoining Papum RF also.

1. No rampant felling:-

This is to mention that actions against illegal felling of trees at Seijosa/Dissing Passo/Namorah was initiated right back from 2014-15. On receipt of information, Shri D. Doke, ACF Khellong Forest Division was asked to conduct inspection and combing operation in the area with staff of Range & Police vide letter dtd 19th June 2015. Shri D. Doke, ACF in his report mentioned that joint inspection was conducted with the complainant Shri Sakam Paffa (as referred at Annexure A-2 of the petition). The complainant could not show the large scale felling and could only show 30-40 logs at Nallah No. 8 & Banga Pahad. The logs were found to be old & deteriorated. The ACF in his report further mentioned that the complaint has been lodged on imaginary figure. The inspection report jointly signed by Shri D. Doke, ACF, Shri A. Deori, Forest Ranger & the complainant Shri Sakam Paffa is annexed at **Annexure - V**

One Scientist namely Aparajita Dutta, who has been working in Pakke Tiger Reserve submitted a letter from Bangalore to Principal Chief Conservator of Forests, Arunachal Pradesh alleging large scale illegal felling (Annexure A- 4 of the petition). On receipt of the information through PCCF Arunachal Pradesh, she was requested by Range Officer, Seijosa to come to Seijosa so as to show the area of alleged large scale illegal felling and help in apprehending the culprits but she did not come to Seijosa making excuses and avoided her coming to Seijosa. Letters sent to her and her reply showing her reluctance to establish the facts are annexed as **Annexure - VI**. The

authenticity of the photograph submitted by her to be of Seijosa area also could not be established due to noncooperation by her. The complaint therefore can be said to be on imaginary figure with some mala-fide intention as she never approached the Range Officer Seijosa Forest Range and DFO, Khellong Forest Division to report the illegalities and get the culprits apprehended, rather she wrote to PCCF, Itanagar from Bangalore.

Therefore allegations of rampant felling in Seijosa area are not true though small scale illegal fellings here and there have been found.

2. Threat from Mafia and requirement of Police Protection: -

The Seijosa Forest Range shares a common interstate Assam-Arunachal boundary. The inhabitants in the Assam side are Bodo & Kachari tribes. The porous interstate boundary makes easy way for entry of miscreants from across the border, who with the involvement of the local people indulge in illegal timber activity.

The Range Officer, Seijosa Forest Range have been constantly directed to undertake regular patrolling in his jurisdiction to control and check any illegal timber activity. The Range Officer with limited manpower conducts regular patrolling and undertakes seizure of any illegally operated timber. Despite his relentless service, he received threats from the miscreants and mafia involved in this illegal timber trade. The Range Officer of Seijosa Range vide his letter No.SJ/03/2012/237-40 dated 7th August 2014 (Annexure -VII) intimated about the threat and pressure from local and outside timber mafia for kidnapping. The matter of providing security to the Range Officer was brought to the notice of Superintendent of Police, East Kameng District, Seppa vide letter KD/25/2011/T/2912-17 dated 16th August 2014 and copies endorsed to Deputy Commissioner, East Kameng District, Seppa and Chief Conservator of Forests, Western Arunachal Circle, Banderdewa. The S.P. was also requested to investigate into the matter so that the miscreants are apprehended and no untoward incidence happens to the Range Officer. No concrete actions for the safety of the Range Officer could be taken by Police and Shri Lod Lalyang, FR, Range Officer Seijosa Forest Range was transferred to

Eastern Arunachal Circle under Divisional Forest Officer, Lohit Forest Division, Tezu on his request for his protection from the timber mafia.

Request letter written to S.P. East Kameng District Seppa for Police Protection to Range Officer Sejjosa and is annexed as **Annexure - VIII**

Therefore, there have been even threat to life to the staff in protecting the forests of the State. despite which, the Range Officer, Sejjosa Forest Range and his staff has been carrying out protection duty and have been successful to a great extent in curbing the illegalities.

3. Prohibitory order on ban of power chain saw: -

It has been observed that the use of power chain saw for illegal felling & timber activity is the biggest menace that is found in this area. Time and again the Deputy Commissioner, East Kameng District was requested to issue prohibitory order for stopping use of power chain saw in the forest area of East Kameng District. Letter written to D.C East Kameng Dist. vide No. KD/25/11/T/245, dated 31/03/2016 is enclosed as **Annexure -IX**. Despite efforts from the Division, no any action was taken by the Deputy Commissioner, Seppa. Personal requests were also made to D.C., East Kameng to issue the prohibitory order.

Again one letter was written to D.C East Kameng District vide letter No. KD/16/18/T/2705, dated 28th Nov/2018 (**Annexure -X**) and then on the personal requests of DFO Khellong Forest Division, Deputy Commissioner, East Kameng District, Seppa issued Prohibitory order vide No. SPA/DC/JUD/2018, dated 3rd Dec/2018 (**Annexure - XI**) wherein he prohibited use of power chain saws in district and directed both Police & Forest Department to keep strict vigil and initiate strict action against use of hand held power chain saws. *Therefore, by making constant efforts, the Division succeeded in putting prohibition on use of power chains saws in the East Kameng District which has resulted in control over illegal cutting of trees to a great extent.*

4. Involvement of NGO :-

Role of NGOs in the area has been a cause of concern. The Ghora Aabhe Society, which is working in the area and have locals as members, have been making complains of illegal timber operation in Seijosa area without making mention of a specific area and person and they have not on any of the occasion met the Range Officer, Seijosa Forest Range and taken him to any site and have helped in apprehending the culprits, reason for which is not known. They being a local NGO having all local people with them, are supposed to know each and every location in the area and persons involved in illegalities, if any, but they have never made any effort to get the culprits apprehended raising doubt on the credibility and authenticity of any of the complaints made by them. The same is established from the facts that the petitioner in his letter to Governor of Arunachal Pradesh (Annexure A-10 of the petition) has specifically mentioned that the members of Ghora Aabhe Society and Society of Gaon Burahs are themselves involved in illegal timber operation and therefore, all the complaints made by Ghora Aabhe Society are made only with some mala fide intention. The dubious role of Aparajita Dutta, member of an NGO has already been mentioned under point No. 1. Therefore, complaints made by these NGOs seem to have been made either on instigation by some person or on their own with some mala fide intention.

Therefore, it is evident that no large scale illegal felling of trees is there and the illegalities, which were happening, were brought to a check with continued efforts from 2014 onwards and hardly any significant illegal felling of trees is noticed at present. All out efforts by the Khellong Forest Division are being made and help of police and STPF is being taken from time to time to curb the illegalities and it has resulted in bringing good check on illegalities of any type in the area.


(V.K. JAWAL) DCF
Divisional Forest Officer
Khellong Forest Division: Bhalukpong
Divisional Forest Officer
Khellong Forest Division
Bhalukpong, (A.P.)

JOINT INSPECTION REPORT BY DFO, KHELLONG FOREST DIVISION AND
DFO, PAKKE - TIGER RESERVE IN RESPECT OF THE AREAS FALLING
UNDER KHELLONG FOREST DIVISION & PAKKE- TIGER RESERVE.

In accordance with the direction of the Hon'ble NGT principal Bench, New Delhi in O.A No. 18/2019(EZ) with I.A. No.16/19, Jorjo Tana Vs Union of India & Ors. joint inspection of the areas in question falling under Khellong Forest Division & Pakke Tiger Reserve were undertaken by DFO, Khellong Forest Division & DFO, Pakke Tiger Reserve and the findings are as under-

Introduction:-

The Papum RF was constituted vide Govt. notification No FOR 34/54 Dtd. 01st July'1966. The area of Papum RF is 1064 Sq. Km and was originally entirely under Khellong Forest Division. Portion of Eastern part of Papum RF measuring about 334.00 Sq. Km was later transferred to Banderdewa Forest Division.

As per the census of 2011, thirty one (31) nos. of villages already exists within the Papum RF (List of village with population enclosed as Annexure-1) and their dependence on Papum RF is not ruled out.

Apart from above the porous interstate Assam-Arunachal boundary which is the southern boundary of Seijosa Range Jurisdiction, the involvement of miscreants from across the border with the assistance of the local people in illegal timber activity pose larger challenge in protection of flora and fauna of the Papum RF.

In view of the above fact, there is constant pressure on management of the Reserve Forest being done by the Territorial Division and thus, illegal timber activity/encroachment in Papum RF are the burning issue that are being faced time and again.

1. Sibung Nallah joins the goloso Nallah and runs towards west. The area falling along Sibung Nallah was jointly inspected along with the Range officer Seijosa


Divisional Forest Officer
Pakke Wls & Tiger Reserve
Seijosa (A.P.)


Divisional Forest Officer
Khellong Forest Division
Bhalukpong, (A.P.)

100

from its joining the Goloso Nallah a distance of 10 Kms was covered about 3 Km by vehicle and 7 Km on foot along the sibung Nallah. During the course of inspection, illegal sawn timber amounting to 1.714 m³ was detected at 2(two) locations. The said timber was sized and taken into custody by the Range Forest Officer, Seijosa Forest Range. No offender or person indulged in illegal timber operation was found and the seizure list of the timber in question is attached as Annex ure-II. 3 (Three) stumps of illegally filled trees were also detected, but no any sign of any large scale felling of trees and clearing of area could be seen.

2. **Kalapahar area:** The area falling in the village Murgaso and Tarabaso and adjoining Kalapahar area was inspected on 06.05.2019 alongwith Range Forest Officer, Seijosa Forest Range and staff from Seijosa and Bhalukpong Range. In the area, no fresh felling of trees was observed. However, about 15(fifteen) old stumps of trees, probably felled some 2-3 years before as could be ascertained from the condition of the stumps, were seen. No illegal timber operation was observed.
3. **Dayaso area** was not approachable due to continuous rains and therefore could not be inspected as it is to be approached through a nallah only.
4. **Dising Passo:-** The area was inspected on 29.04.2019 alongwith the Range Officer, Seijosa Forest Range and staff from Seijosa. In the area no fresh felling of trees was observed. However during the course of inspection about 10 nos of old stumps of trees, probably felled some 2-3 years before as ascertained from the condition of stumps were found. No illegal timber operation was observed during the course of inspection.


Divisional Forest Officer
Pakke Tiger Reserve
Seijosa (A.P.)


Divisional Forest Officer
Khellong Forest Division
Bhalukpong, (A.P.)

5. Areas falling under Pakke- Tiger Reserve.

As per the petition received, no any specific mention of the areas of illegal timber activity at Pakke- Tiger Reserve have been mentioned by the petitioner. However some of the areas of the Pakke- Tiger reserve adjoining to Khellong Forest Division were jointly inspected and during the course of inspection no illegal timber activity could be noticed.


(TANA TAPI) DCF
Divisional Forest Officer
Pakke WLS & Tiger Reserve
Seijosa
Divisional Forest Officer
Pakke Tiger Reserve
Seijosa (A.P.)


(V.K.JAWAL) DCF
Divisional Forest Officer
Khellong Forest Division
Bhalukpong
Divisional Forest Officer
Khellong Forest Division
Bhalukpong, (A.P.)

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102

ANNEXURE - I

In the 2006 survey, overall literacy in the population is 61%, while adult male and female literacy are 55% and 31% respectively. Fifty percent of children go to school (51% of males and 49% of females). The literacy among the Nyishi (overall in Arunachal Pradesh) in 1971 was only 1.36%, when they formed 21.7% of the total tribal population being the second most important and dominant tribal group in Arunachal. The community has made remarkable progress in achieving literacy and formal education.

Sixty percent of the Nyishi population in the area now follow Christianity, while the remaining follow Donyi Polo religion (animist beliefs) or are Hindu. In Arunachal, many tribal people that follow their traditional animist beliefs often identify themselves as Hindu mainly because they see the ritual practices and animal sacrifices as being similar to Hinduism as compared to Christianity.

The current population data from the 2011 official census for all existing villages within the Papum Reserve Forest is given in the following table:

Sl No	Name of Vilage	Number of Household	Male	Female	Total	Source	Expected population in 2011*
1	Niti-Darlong	48	125	123	248	2011 Census	NA
2	Darlong	73	148	190	374	2011 Census	NA
3	Upper Seijosa	386	904	914	1818	2011 Census	NA
4	A1 Block	5	10	14	24	2011 Census	NA
5	A2 Block	16	44	43	87	2011 Census	NA
6	A3 Block	3	12	18	30	2011 Census	NA

7	Bali-Basti	42	124	115	239	2011 Census	NA
8	Gelloso	55	131	120	251	2011 Census	NA
9	Mabuso1	16	46	46	92	2011 Census	NA
10	Jolly	36	107	101	208	2011 Census	NA
11	Langka	7	30	21	51	2011 Census	NA
12	Mabuso2	7	19	20	39	2011 Census	NA
13	Margaso	4	17	15	32	2011 Census	NA
14	Taroboso	2	16	11	27	2011 Census	NA
15	LassumPate	22	37	38	75	2011 Census	NA
16	New Lassumpate	24	32	29	61	2011 Census	NA
17	Pathe	5	13	9	22	2011 Census	NA
18	Passo	42	69	73	142	2011 Census	NA
19	Tayarso	23	27	32	59	2011 Census	NA
20	Lumta	1	5	5	10	2011 Census	NA
21	Sochung	13	42	48	90	2011 Census	NA

22	Palou	9	47	53	100	2011 Census	NA
23	Along Topte	11	43	37	80	2011 Census	NA
24	Keko	27	71	63	134	2011 Census	NA
25	Rillo	67	167	172	339	2011 Census	NA
26	Ngoleko	52	141	188	329	2011 Census	NA
27	Doik	9	23	27	50	2011 Census	NA
28	Diderso	13	34	33	67	2011 Census	NA
29	Passa	26	59	61	120	2011 Census	NA
30	YortePobe	9	24	26	50	2011 Census	NA

(Data from the 2011 census was unavailable from West Kameng district. For these villages, the expected population (expected growth rate of 14.4%) in 2011 is indicated in the last column)

195

ANNEXURE - II

F.D. FORM NO. - 31.

APPENDIX - XXXI
(Vide Para - 48.1)

Report Regarding Property Seized

DEPARTMENT OF ENVIRONMENT & FORESTS ARUNACHAL PRADESH
(Report Regarding Property Seized)

NO. SR. NO. SD/03/2019-2020 dt. 23-04-2019

To The Addl. Deputy Commissioner.

Seijosa, (Pakke-Kessang)
Seijosa Sub Division, A.P.

Sir, I have the honour to report that the following property _____ x
S/O. _____ x Village _____ Thana _____
for an offence committed in _____ Papum R.F. _____ Punishable under Section _____
of the _____ Indian Forest Act 1898
ASSAM FOREST REGULATION NO. VII of 1891

- ① Seizure list enclosed therewith.
- ②
- ③

and 1. Have reported the matter to the Divisional Forest Officer,
2. The offender agrees to compound the offence and I am awaiting orders from
the Divisional (or Range) Officer as to the sum of money he will accept as compensation
yours faithfully.

Memo SD: SD/03/2019/ dt. 23.04.2019

Range Forest Officer
Seijosa Forest Range
Seijosa

✓ Copy Submitted to the Divisional Forest Officer, with report NO. SD/03/2019-20
dt. 23.04.2019

Dated _____ 2019

Range Forest Officer
Seijosa Forest Range
Seijosa

Seizure Report NO. 67/08 P. 2019-2020 dt. 23.04.2019

List of Seizure Saw Timber:-

① Ponn. $4 \times 8 \times 12' \times 19 \text{ Ps.} = 19 \text{ cft.}$

② " $3 \times 8 \times 12' \times 16 \text{ Ps.} = 11.25 \text{ cft.}$

③ " $3 \times 6 \times 10' \times 7 \text{ Ps.} = 7.29 \text{ cft.}$

Total = 41 Ps. = 37.54 cft. or = 1.063 cmts.

~~Range Forest Officer
Seijosa Forest Range
Seijosa~~

Abstract:-

18] = Ponn. = 41 Ps. = 37.54 cft. = 1.063 cmts. as per Schedule

Royalty rate @ 324/- per cmt saw timber

total payable to the royalty @ 6482/- per cmt = 6890/-

Add S.M.A.

= 3600/-
10,390

Seizure list of SR No. 5700 of 2019-2020 dt. 20.04.2019.

- 1. B. Poma. $6 \times 3 \times 6' = 29 \text{ Pes.} = 21.75 \text{ qtl.}$
 - 2. B. Poma. $6 \times 3 \times 5 = 2 \text{ Pes} = 1.25 \text{ qtl.}$
- 23.00 qtl. = 0.651 cents.


 Range Forest Officer
 Seijosa Forest Range
 Seijora

Abstract:-

B1 Bogi Poma = 31 Pes = 28'0 qtl. = 0.651 cents @ 3241/- per cmt.
 double in case if same from 6481/- per cmt = Rs 4220/-
 Add SNA. = Rs 3,000/-
 ⊕ = Rs 7,220/-

ANNEXURE - II

21/4/18
21/4/18

Memo No. SD/03/2016/A/690 dt. 24.03.2018

To The Divisional Forest Officer,
Raichol Forest Division, Bhalakpong
(A.P.)

Sub:- Submission of consolidated Action taken Report.

Ref:- Memo No. RD/51/290/T/643-48 dt. Bhalakpong 20th March/2018

Sir, With reference to the above subject item is to inform you that the undersigned along with the forest staff, STPF, APP Police and also Mobile Squad of N.A.C. Coimbatore performed joint patrolling duties at several places under this Range like Mobboso II, Saibung, Yaste Pabe, 8 Nos. Nallah, 8 Nos Nallah, Dayaso, Murgaso. During joint patrolling duties which were carried out on various dates of the month during the year 2016-2017, the undersigned seized illegal sawn timber and brought under the safe custody in Range office premises. The details of seizure effected is as mentioned below:-

- 2016-2017
- (I) SR.No. SD/01 of 2016-17 dt. 4.11.2016 = 30.0 cft.
 - (II) SR.No. SD/02 of 2016-17 dt. 17.11.2016 = 94.74 cft.
 - (III) SR.No. SD/04 of 2016-17 dt. 15-03-2017 = 121.5 cft.
 - (IV) SR.No. SD/01 of 2017-18 dt. 17.07.2017 = 0.91 cft.
 - (V) SR.No. SD/02 of 2017-18 dt. 11.11.2017 = 144.05 cft.
 - (VI) SR.No. SD/03 of 2017-18 dt. 14.11.2017 = 89.72 cft.
 - (VII) SR.No. SD/04 of 2017-18 dt. 16.11.2017 = 78.34 cft.

Yours faithfully,


(Victor Lakshmi) R.F.O.

Range Forest Officer
Seijosa Forest Range
Seijosa

82/
03/4/2018

ANNEXURE-III

GOVERNMENT OF ARUNACHAL PRADESH
OFFICE OF THE DIVISIONAL FOREST OFFICER
KHELONG FOREST DIVISION : BHALUKPONG.

No. 25/2011/T/ 847-53 Dtd. Bhalukpong, the 11 March'2015.

To,
The Superintendent of Police,
East Kameng District,
Seppa.

Sub: - Deployment of security Forces in Seijusa and Namorah Range for keeping strict vigil over illegal timber operation - regarding.

Sir,

This is to inform you that reports of movement of illegally operationed timber particularly in the forest bordering area of Namorah and Seijusa Ranges have been received. The miscreants are illegally felling the trees and hand sawn timbers are being carried away daily in substantial quantities. Due to acute shortage of staffs in Seijusa and Namorah Range it has became very much difficult for them to keep strict vigil over illegal timber operation without any arms & ammunitions.

Therefore, you are requested to please provide necessary security forces to the Range Officer, Seijusa and Namorah for jointly carrying out combing operation regularly in and around Seijusa and Namorah Range, So that the miscreants can be apprehended and movement of illegally operated timber can be checked.

In this regard, the O.C Seijusa Police Station may kindly be directed for providing time to time security forces to our Range Forest Officers, Seijusa/Namorah while performing their patrolling duties in field. Further suitable instructions may pleased be passed to the police check post at Dipik/Namorah area to stop movement of trucks from Assam side into Arunachal Pradesh as these trucks may be engaged in movement of illicit timber.

An early action is requested.

Yours faithfully,


(V.K. Jawal) DCF
Divisional Forest Officer
Khelong Forest Division,
Bhalukpong.

Copy to :-

1. The Deputy Commissioner, East Kameng District, Seppa for his information & necessary action please.
2. The Chief Conservator of Forests, Western Arunachal Circle, Banderdewa for his information please.
3. The Addl. Deputy Commission, Seijusa for his information & necessary action.
4. The Officer-in-charge, Police Station Seijusa for his information & necessary action.
5. The Range Officer, Seijusa/Namorah Range for their information & necessary action. He is advised to liase with Police for checking and patrolling illegal activities in and around their Range Jurisdiction.
6. Office copy.

(V.K. Jawal) DCF
Divisional Forest Officer

201

426

GOVERNMENT OF ARUNACHAL PRADESH
OFFICE OF THE DIVISIONAL FOREST OFFICER
KHELLONG FOREST DIVISION ::::: BHALUKPONG.
No.KD/25/11/T/ 2, 2/3 - 5
To, Dtd.Bhalukpong, the 17 June'2016.
The Addl. Deputy Commissioner
East Kameng District
Seijusa.

Sub: - Patrolling by the 3rd IRBN in Namorah Range.
Ref:- Your letter No.SJA/IUD-12/15-16 dtd.11.04.16.

Sir,

Referring your letter No.cited above, the Range Officer, Namorah was directed to undertake regular joint patrolling in the Namorah Range with the IRBN to prevent any illegal timber activity & movement of trucks & miscreants from Assam.

The Range Officer, Namorah Range has reported vide his letter No.NM/15/07/256 dtd.02.06.16 (copy enclosed for ready reference) that despite being giving in writing to the section i/c 3rd IRBN Dipik/Lower Dikalmukh the trucks bearing Assam registration Nos.AS-07-9268, AS-07-A-8541, AS-04-1073, AS-02-E-1356 & AMA-9393 frequently entre into Arunachal with an intention for undertaking some illegal activity. The IRBN stationed at the border has failed to stop such movement and has not taken any appropriate action. The miscreants travelling by these trucks at night have also threatened the staff of dare consequences.

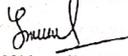
This matter may please be taken up seriously so as to avoid any untoward incidence at Namorah Range.

Yours faithfully,

(V.K.Jawal) DCF
Divisional Forest Officer
Khellong Forest Division,
Bhalukpong.

Copy to :-

1. The Commandant 3rd IRBN, Seijusa for information & necessary action with a request to direct the i/c 3rd IRBN Dipik/lower Dikalmukh output to assist the Forest Range Officer and stop any movement of trucks from Assam at night hours into Arunachal Pradesh.
2. The Range Forest Officer, Namorah Range for his information & necessary action.
3. Office copy.


(V.K.Jawal) DCF
Divisional Forest Officer
Khellong Forest Division,
Bhalukpong.

slc

202

GOVERNMENT OF ARUNACHAL PRADESH
OFFICE OF THE DIVISIONAL FOREST OFFICER
KHELLONG FOREST DIVISION:.....BHALUKPONG

NO.KD/10/2019/T/40-45

Dated Bhalukpong, the 17th April/2019

To,
The Superintendent of Police,
Pakke Kessang District,
Pakke Kessang.

Sub:- Requisition of police to check illegal timber activities under Seijosa Range.

Sir,

This is to inform you that reports of movement of illegally operated timber from Seijosa have been brought to the notice of the undersigned. Due to shortage of staff in Seijosa Range it has been very difficult for them to keep strict vigil over illegal timber activity without arms and ammunition.

Therefore, you are requested to please provide necessary security personnel to the Range Officer Seijosa Range, for jointly carrying out combing operation regularly in the vulnerable areas so that miscreants can be apprehended and movement of any illegal timber can be checked.

In this regards, the O.C, Seijosa Police station may kindly be directed to provide time to time police force to the Range Officer Seijosa Range while performing their patrolling duties in field. Further suitable instruction may please be passed to the O.C Police station Seijosa to make through check of movement of trucks and tractors to Seijosa and ensure proper checking at the police check gate as these trucks and tractors may be used by the miscreants for movement of illegal timber.

Yours faithfully,



(V.K.Jawal) DCF
Divisional Forest Officer
Khellong Forest Division
Bhalukpong.

- Copy to:-
- 1) The Deputy Commissioner, Pakke Kessang District for information and needful please.
 - 2) The PCCF, Western Arunachal Circle for information please.
 - 3) The Range Officer Seijosa Range for information and necessary action. He is advised to coordinate with the police for patrolling in his jurisdiction to check illegal timber activity and its movement in his Range.